

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 44/TL/2012

Coram:

**Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Order : 18.1.2013

In the matter of

Application for grant of transmission licence under Section 14 read with Section 15 (1) (a) of the Electricity Act, 2003 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009.

And

In the matter of

Adani Power Limited, Ahmedabad
Vs.

National Load Despatch Centre, New Delhi & Others

...Petitioner

...Respondents

INTERIM ORDER

The Commission heard the parties in petition No.44/TL/2012 regarding the application of the petitioner for grant of transmission licence for the Mundra-Mohindergarh HVDC line and the order in the petition was reserved.

2. The Commission has perused the submissions of the parties and the materials on record including the letter No.26/2/SP & PA-2010/253-56 dated 16.3.2012 received from the Central Electricity Authority regarding the subject transmission line. The



Commission is of view that the following issues need further clarifications from the Central Transmission Utility and Central Electricity Authority for disposal of the petition :-

- (a) Whether the CEA and CTU were involved / consulted at the planning stage of Mundra-Mohindergarh HVDC dedicated line and if so, what were the recommendations of CEA and CTU with regard to utilization of the subject HVDC line?
 - (b) Whether Mohindergarh-Mundra HVDC line can be operational as a dedicated transmission line without any system security problem?
 - (c) What is the optimum quantum of electricity which can be transmitted on the subject transmission line at any point of time by retaining its dedicated character?
 - (d) If the subject transmission line is granted transmission licence, whether it would require further system strengthening from grid security consideration and whether it would result in additional transmission charge on the designated ISTC customers?
3. The reply to the above queries be submitted under affidavit by 28.01.2013.

Sd/-
(M.Deena Dayalan)
Member

Sd/-
(V.S.Verma)
Member

Sd/-
(S.Jayaraman)
Member

Sd/-
(Dr. Pramod Deo)
Chairperson

